

**IN THE INCOME TAX APPELLATE TRIBUNAL
GAUHATI BENCH AT KOLKATA
(Virtual Court)**

(Before Sri J. Sudhakar Reddy, Accountant Member & Sri Aby T. Varkey, Judicial Member)

**I.T.A. No. 458/Gau/2019
Assessment Year: 2012-13**

Kamakhya Prasad Agarwala.....Appellant
[PAN: ABSPA 5433 C]

Vs.

ACIT, Tinsukia.....Respondent

Appearances by:

None appeared on behalf of the Assessee.

Sh. Subhrajyoti Bhattacharya, Addl. CIT, appeared on behalf of the Revenue.

Date of concluding the hearing : March 26th, 2021

Date of pronouncing the order : April 16th, 2021

ORDER

Per Bench:

The assessee seeks permission of this Bench to withdraw his appeal in ITA No. 458/Gau/2019 as he has availed the scheme under “*Vivad Se Vishwas Act, 2020*” vide his application dated 21.01.2021. The assessee states that he has been granted certificate by the designated authority in Form No.-3 under the provisions of “*Vivad Se Vishwas Act, 2020*”.

2. We accept this application of the assessee and dismiss this appeal as withdrawn.

Kolkata, the 16th April, 2021.

Sd/-
[Aby T. Varkey]
Judicial Member

Sd/-
[J. Sudhakar Reddy]
Accountant Member

Dated: 16.04.2021

Bidhan (P.S.)

Copy of the order forwarded to:

1. ***Kamakhya Prasad Agarwala, Room No. 201, 2nd Floor, Opp International Hospital, G.S. Road, Guwahati-781 005.***
2. ***ACIT, Tinsukia.***
3. CIT(A)
4. CIT-
5. CIT(DR), Gauhati Benches, Gauhati.

True copy

By order

Private Secretary
ITAT, Kolkata Benches